

15.02 hrs.

**CONSUMERS' GRIEVANCES SETTLEMENT BILL\***

SHRI R. K. MHALGI (Thane): Sir, I beg to move for leave to introduce a Bill to provide for special measures to ensure protection to consumers of essential commodities and other consumer goods and services.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for special measures to ensure protection to consumers of essential commodities and other consumer goods and services.

*The motion was adopted.*

SHRI R. K. MHALGI: Sir, I introduce the Bill.

15.02½ hrs.

**PREVENTION OF PUBLICATION OF OBJECTIONABLE MATTERS BILL\***

SHRI K. LAKKAPPA (Tumkur): Sir, I beg to move for leave to introduce a Bill to provide for the prevention of publication of certain objectionable matters.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the prevention of publication of certain objectionable matters".

*The motion was adopted.*

SHRI K. LAKKAPPA: Sir, I introduce the Bill.

15.03 hrs.

**INDIAN TELEGRAPH (AMENDMENT) BILL\***

*(Amendment of Section 5)*

SHRI ATAL BIHARI VAJPAYEE (New Delhi): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Telegraph Act, 1885.

Under proviso to Rule 69, I have to bring to the notice of the House that Clause 2 of the Indian Telegraph (Amendment) Bill, 1981, which may involve expenditure from the Consolidated Fund of India should be in thick type.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Telegraph Act, 1885".

*The motion was adopted.*

SHRI ATAL BIHARI VAJPAYEE: Sir, I introduce the Bill.

15.04 hrs.

**INDIAN POST OFFICE (AMENDMENT) BILL\***

*(Amendment of Section 26)*

SHRI ATAL BIHARI VAJPAYEE (New Delhi): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Post Office Act, 1898.

Under proviso to Rule 69, I have to bring to the notice of the House that the Clause of the Indian Post Office (Amendment) Bill, 1981, which may involve expenditure from the Consolidated Fund of India should be in thick type.

MR. DEPUTY SPEAKER The question is:

"That leave be granted to introduce a Bill further to amend the Indian Post Office Act, 1898."

*The motion was adopted.*

SHRI ATAL BIHARI VAJPAYEE:  
Sir, I introduce the Bill.

15.05 hrs.

WIDOWS PENSION BILL\*

SHRI VIRDHI CHANDER JAIN (Barmar): Sir, I beg to move for leave to introduce a Bill to provide for payment of pension to destitute widows.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for payment of pension to destitute widows".

*The motion was adopted.*

SHRI VIRDHI CHANDER JAIN:  
Sir, I introduce the Bill.

15.05½ hrs.

CANTONMENTS (AMENDMENT) BILL\*

*(Amendment of Section 15, etc.)*

SHRI R. K. MHALGI (Thane): Sir, I beg to move for leave to introduce a Bill further to amend the Cantonments Act, 1924.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Cantonments Act, 1924".

*The motion was adopted.*

SHRI R. K. MHALGI: Sir, I introduce the Bill.

15.06 hrs.

COMPULSORY MILITARY TRAINING BILL\*

SHRI R. K. MHALGI (Thane):  
Sir, I beg to move for leave to introduce a Bill to make military training compulsory for all able-bodied persons.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to make military training compulsory for all able-bodied persons."

*The motion was adopted.*

SHRI R. K. MHALGI: Sir, I introduce the Bill.

15.06 hrs.

ONE FAMILY ONE POST (IN GOVERNMENT SERVICE) BILL\*

SHRI R. K. MHALGI (Thane): Sir, I beg to move for leave to introduce a Bill to provide for appointment of only one person from a family in public services and posts in connection with the affairs of the Union.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for appointment of only one person from a family in public services and posts in connection with the affairs of the Union."

*The motion was adopted.*

SHRI R. K. MHALGI: Sir, I introduce the Bill.